## [Dr Melkote]

because they can set a fine example. With a patriotic zeal, if a worker in the defence production centre and with a salary that he gets produces that much, why should you not expect the same thing in other places, provided we implement what the Defence Minister would like to implement in many of these production centres.

I would appeal to the Defence Minister to pay attention to this particular aspect so that we who are giving a lead to the working class in the defence production may give our fullest support to the Defence Ministry in order to produce more war material that we need and in addition, set a fine example for workers in the other fields of industry. This is the only point I would like to make here

There are several points that I could have made But I would like to take up those points if any meeting is to be held and I would request the hon. Defence Minister to convene a meeting, invite us to participate and talk to us frankly and freely so that we can give our best.

#### 15 29 hrs

# [ Mb DEPL IY-SPIAKER in the Chair ]

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) Me Deputy Speaker, Sir, I am thankful to the hon Members of this House for taking such a keen interest in the defence Budget and the Defence Ministry

It is but natural that Banagla Desh should permeate the dicussion It is quite natural that on an issue on which the whole world is exercised the hon Members of this House feel so much exercised. It is but natural, as I have said, that in our thinking of defence matters. Bangla Desh has premeated and has all been persasive in this discussion.

The defence of a country depends upon so many factors and the defence policy is to be determined taking into consideration all

those factors, such 's, our relation with our neighbouring countries, our relation with other countries of the world, our external policy, the internal policy and all that So many factors influence the determination of the defence policy of the country While considering the defence policy of the Government one will have to take into consideration the various factors

MR DFPUTY-SPEAKER You may Continue on Monday Now we take up a Private Members Business

### 15 30 hrs

### BOUNDARY COMMISSION BILL'

PROF MADHU DANDAVATE (Rajapui) I beg to move for leave to introduce a Bill to provide for the constitution of a permanent Boundary Commission to resolve inter-State boundary disputes between States and States and between Union Territories and States

MR DEPUTY-SPEAKER The question

That leave be granted to introduce a Bill to provide for the constituent of a permanent Boundary Commission to resolve inter State boundary disputes between States and States and between Union territories and States.

The motion was adopted

PROF MADHU DANDAVATF 1 introduce the Bill

CONSTITUTION (AMENDMENT) BILL\*
(Amendment of articles 19 and 326)

डा॰ कक्ष्मीनारायण पाडे (मदसीर) उपाध्यक्ष महोदय मैं मारत के सविधान का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति चाहता ह।

<sup>\*</sup> Published in Guette of India Tytraordinary, Part 1 section 2, dated 9-7-71

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India,"

The motion was adopted.

डाः क्स्मीनारायण पांडे: मैं विधेगक पुरस्थापित करना हूं।

CONSTITUTION (AMENDMENT) BILL\*
(Insertion of new ar, icles 23A, 23B & 23C)

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill futher to amend the Constitution of India."

The motion was adopted.

PROF. MADHU DANDAVATE: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL\*
(Amendment of Article 368)

श्री घटल बिहारी वं बपेयो ( ग्वालियर ) : उपाध्यक्ष महोदय, मैं भारत के संविधान का और संघोधन करने वाल विधेयक को पुर:स्थापित करने की अनुमति बाहता हूं।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

भी अटल बिहारी वाजपैयाः मैं विघेयक को पूर स्थापित करता ह।

CONSTITUTION (AMENDMENT) BILL\*
(Substitution of article 370)

अत अटल बिहारी वा भेषी (ग्वालियर): उपाध्यक्ष महोदय मैं मारत के संविधान का और मंशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमित चाहता हूं।

MR DEPUTY-SPTAKER: The question

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The mation was adopted.

श्री अटल विहारी वाजपेयी: मैं विषेयक को पुरस्थापित करता हूं।

POSSESSION OF FIRE ARMS AND
AMMUNITION BILL\*

श्री राम रतन शर्मा (बांदा): उपाध्यक्ष महोदय, मैं नागरिकों के कतिपय प्रवर्ग द्वारा अग्न्यायुध और गोलाबास्त कब्जे में रखे जाने की व्यवस्था करने तथा आयुध अधिनियम, 1959 का निरमन करने वाले विधेयक को पर:स्थापित करने की अनुमति चाहता है।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the possession of firearms and ammunition by certain category of citizens and to repeal the Arms Act, 1959."

The motion was adopted.

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II, section 2, dated 9-7-71.